

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 210**  
ANSWERED ON 2<sup>ND</sup> FEBRUARY, 2017

**INCIDENTS OF ROBBERY ON NATIONAL HIGHWAYS**

210. SHRI RAJESH VERMA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has taken cognizance of incidents of robbery of goods on loaded trucks during night by robbers at National Highways (NHs);
- (b) if so, the details thereof along with the list of NHs vulnerable to aforementioned incidents; and
- (c) the action taken/proposed to be taken by the Government to curb such incidents?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI PON. RADHAKRISHNAN)

(a) to (c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments /Union Territory (UT) Administrations to give more focused attention for improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.

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